

Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )

Appeal No. 81 of 2009

Dated :13<sup>th</sup> December, 2010

**Present:** Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta, Judicial Member

GRIDCO LTD.

..... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s):  
Counsel for the Respondent(s):

Mr. R.B. Sharma  
Ms. Swapna Seshadri &  
Ms. Ranjitha Ramachandran

**ORDER**

Mr. R.B. Sharma, the learned counsel for the Appellant has argued the matter at length. He also wants to file second comprehensive written submission. Accordingly, he is directed to file on or before 29<sup>th</sup> December, 2010 in the Registry.

***Judgment is reserved.***

(Justice P.S. Datta)  
Judicial Member

(Rakesh Nath)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

vs/pk